

ASSAM ACT II 1951

\*THE ASSAM FINANCE ACT, 1951

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**An Act to fix the rate at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939**

**Preamble.**—Whereas it is expedient to fix the rates at which Agricultural Income shall be taxed under the Assam Agricultural Income-tax Act, 1939 (Assam Act IX of 1939), it is hereby enacted as follows:—

1. **Short title and extent.**—(1) This Act may be called the Assam Finance Act, 1951.

(2) It extends to the whole of Assam.

2. **Rates of Agricultural Income-tax.**—The rates of Agricultural Income-tax for the year beginning on the 1st April 1951, shall, for the purpose of sections 3 and 6 of the Assam Agricultural Income-tax Act, 1939 (Assam Act IX of 1939), be the rates given below:—

A. In the case of every Hindu undivided or joint family:—

(a) At the rate applicable under the list of rates contained in paragraph B below to a sum equal to the share of a brother if such share exceeds Rs.6,000 ;  
(b) At four pies in the rupee, if the share of the brother is Rs.6,000 or less.

B. In the case of every individual, firm and other association of persons (other than Companies) :—

	Rate
(a) On the first Rs.1,500 of total income	.. Nil.
(b) On the next Rs.3,500 of total income	.. Nine pies in the rupee.
(c) On the next Rs.5,000 of total income	.. One anna and three pies in the rupee.
(d) On the next Rs.5,000 of total income	.. Two annas and six pies in the rupee.
(e) On the balance of total income	.. Four annas in the rupee.

C. In the case of every Company:—  
On the whole of total income

.. Four annas in the rupee.

\*For statement of Objects and Reasons see "Assam Gazette", 1951, Part V, page 39.

Provided always that—

- (i) no agricultural income-tax shall be payable on a total agricultural income which does not exceed Rs.3,000,  
and
- (ii) the agricultural income-tax payable shall in no case exceed half the amount by which the total agricultural income exceeds Rs.3,000.